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THURSDAY, JULY 23, 2026

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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

GOVERNMENT OF WEST BENGAL**LAW DEPARTMENT****Legislative****NOTIFICATION**

No.685-L.—23rd July, 2026.—The Governor having been pleased to order, under rule 66 of the Rules of

Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons and the Financial Memorandum which accompany it, in the *Kolkata Gazette*, the Bill, the Statement of Objects and Reasons and the Financial Memorandum are accordingly hereby published for general information:—

Bill No. 16 of 2026**THE BANKURA UNIVERSITY (AMENDMENT) BILL, 2026.****A
BILL**

to amend the Bankura University Act, 2013.

WHEREAS it is expedient to amend the Bankura University Act, 2013, for the purpose and in the manner hereinafter appearing;

West Ben. Act
XIX of 2013.

It is hereby enacted in the Seventy-seventh Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the Bankura University (Amendment) Act, 2026.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

*The Bankura University (Amendment) Bill, 2026.**(Clause 2.)*

Substitution of
new section for
section 46 of
West Ben. Act
XIX of 2013.

2. For section 46 of the Bankura University Act, 2013, the following section shall be substituted:—

“Provident Fund. 46. Any provident fund constituted by the University for the benefit of its teachers, officers or employees shall be governed by the West Bengal Non-Government Educational Institutions and Local Authorities (Control of Provident Fund of Employees) Act, 1983 and the Executive Council shall have power to frame Ordinances, not inconsistent with the provisions of that Act, for the administration of the fund.”.

West Ben. Act
XXXIX of 1983.

STATEMENT OF OBJECTS AND REASONS.

It is considered necessary and expedient to amend the Bankura University Act, 2013 (West Ben. Act XIX of 2013), for the purpose of governing the Provident Fund to be constituted by the Bankura University under the Bankura University Act, 2013, in accordance with the provisions of the West Bengal Non-Government Educational Institutions and Local Authorities (Control of Provident Fund of Employees) Act, 1983.

2. The Bill has been framed with the above object in view.

KOLKATA,
The 22nd July, 2026.

JAGANNATH CHATTOPADHYAY,
Member-in-charge.

FINANCIAL MEMORANDUM.

There is financial implication involved in giving effect to the provision of the Bill. Necessary budgetary provision shall be made in consultation with the Finance Department to this effect.

KOLKATA,
The 22nd July, 2026.

JAGANNATH CHATTOPADHYAY,
Member-in-charge.

By order of the Governor,

SUBHRADIP MITRA,
*Pr. Secy. to the Govt. of West Bengal,
Law Department.*